



2026:AHC:5216

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 33299 of 2025

Israr Uddin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd Imran Khan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Mohd. Imran Khan, learned counsel for the applicant, Shri Yagyavalk Pandey, learned AGA for the State-respondent and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Israr Uddin, seeking enlargement on bail in Case Crime No. 0401 of 2024, under Sections 318(4), 316(5), 61(2) of B.N.S.2023 and Section 66 I.T. Act, Police Station-Sector-63, District-Gautam Budh Nagar, during pendency of trial.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 06.08.2025. Learned counsel for the applicant submits that the charge-sheet has been submitted on 27.08.2025 and cognizance has been taken in the matter. There is no complaint against the applicant from insiders. It is also submitted that co-accused-Harishpal Bhati has been granted bail by Hon'ble Supreme Court on 01.09.2025 in Petition(s) for Special Leave to Appeal (Crl.) No(s).9181 of 2015. Applicant has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the fact that co-accused-Harishpal Bhati has been granted bail by Hon'ble Supreme Court.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, Israr Uddin, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 8, 2026

MN/-

(Ashutosh Srivastava, J.)